

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.3445/2019

New Delhi, this the 28th day of November, 2019

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Pradeep Kumar, Member (Administrative)**

1. Vinod Kumar Sharma
S/o Sh. M.L. Sharma
R/o D-125, Sec-55, Noida
Distt. Gautambudh Nagar.
UP-201307.

Aged about 52 years
Group 'A' (S&T Officer)

2. Himanshu Ranjan
S/o Sh. Suresh Chandra Arya
R/o Flat No. H. IIFloor, 257 A
Angel Apartment Near Ramlila Chowk
Chattarpur, New Delhi-110074
Aged about 44 years
Group 'A' (S&T Officer)

3. Munish Kumar
S/o Sh. H.B Singh
R/o A-102, Foster Heights
Plot No. GH-6, Sector -2
Crossing Republil, Ghaziabad
U.P. 201016.

Aged about 50 years
Group 'A' (S & T Officer)

-Applicant

(By Advocate: Mr. Ajesh Luthra)

Versus

Union of India

1. The Secretary
Through its Secretary
Ministry of Electronics and Information Technology
CGO Complex, Electronic Niketan,
CGO Complex, Lodhi Road, New Delhi-110003.

2. Centre for Development of Advanced Computing (CDAC)
Through its Executive Director
Anusandhan Bhawan,
C-56/1, Institutional Area,
Sector-62, Noida-201307
3. Centre for Development of Advanced Computing
Through its Director General
Pune University Campus, Ganesh Khind,
Pune-411007, Maharashtra - Respondents
(By Advocate: Mr.Rajeev Kumar with Mr.Rohit Sehrawat)

O R D E R (ORAL)

By Hon'ble Mr. Pradeep Kumar, Member(A):-

1. The applicants are aggrieved that they were not promoted for the next higher post carrying Grade Pay of Rs.8700/- for three consecutive years as yet. They plead that their performance has been excellent. For redressal of their grievance they had made representation dated 28.8.2019. It has also not been replied to as yet.

Feeling aggrieved they filed the present OA, which has not been numbered so far due to the office objection that six months time has yet not lapsed after filing the representation with the Department.

Office objection overruled. Diary No.8538/2019 has been numbered as OA No. 3445/2019 by the Registry.

2. MA No.3783/2019 for joining together is allowed.

3. Matter has been heard. Applicants are represented by Shri Ajesh Luthra. Mr. Rajeev Kumar with Mr. Rohit Sehrawat, learned counsel appeared on behalf of the respondents on advance notice.

4. Adequate time for passing the order on the representation had not lapsed so far. Accordingly, it is felt appropriate that respondents are given an opportunity to pass orders on the said representations.

5. In view of above, the present OA is disposed of at admission stage, without going into merits, with directions to the respondents to pass reasoned and speaking orders on the said representations within a period of three months from the date of receipt of a certified copy of this order and advise the applicants. The applicants shall have liberty to approach the Tribunal in case any grievance still subsists. No order as to the costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi)
Member (J)

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